

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. IA/2361/2024 C.P. (IB)/888(MB)2019

IN THE MATTER OF

Amrik Singh & Sons Crane Services Pvt Ltd

Vs

Ms Capacite Structures Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:- Adv. Prajakta Memenez (PH)

For the Respondent No.1:- Senior Adv. Vikram Nankani a/w Adv. Amir Arsiwala a/w Amey Hadwale

ORDER

IA 2361/2024:- Counsel for the Respondent submits that the E-auction dated 20.06.2024 has been successful and they have succeeded in auctioning the property. The learned counsel prays for a short adjournment so as to place on record these facts in the form of an Affidavit. In view of the request made adjourned to **23.07.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)